

OA 197/90

15

OA 197/90

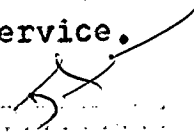
Date: 27.3.91

Neither the Applicant nor his Advocate are present.

Mr. Subodh Joshi Advocate for the Respondents.

Respondents have filed reply on 31.12.90.

Adjourned to 11.6.91 for filing proof of service.


Registrar.

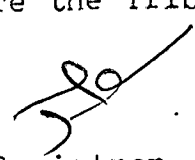
OA 197/90

Date : 11.6.91

Neither the Applicant Nor his Advocate are present.

Mr. Subodh Joshi Advocate for the Respondents.

Adjourned to 29.7.91 for filing proof of service as a last chance, failing which the matter will be placed before the Tribunal for further orders.


Registrar.

OA 197/90

Dated: 29.7.91

Neither the applicant nor his advocate are present.

Mr. J.G. Sawant, for Mr. Subodh Joshi advocate for the respondents.

Adjourned to 30.8.91 before the Tribunal for fixing orders.


Dy. Registrar.

30-8-91

Applicant by Mr. D.V. Gangal.
Respondents by Mr. S. Joshi.
Mr. Gangal confirms receipt of the
respondents' reply.

Call for final hearing on 30-10-91.

P. S. Chaudhuri
(P.S. CHAUDHURI)
M(A)

(U.C. SRIVASTAVA)
V.C.

PER TRIBUNAL

DT.

19/11/93

As per direction of the
Hon'ble Vice Chairman dated
24.8.93, the matter is taken
up from Sine-die list. Fixed
for Final Hearing on 27/1/94
Issue notices to the parties
as per order dated _____

Notice is issued to
both the side on dt.
3-12-93
MSD

COURT OFFICER

Date: - 27-1-94

Mr. D.V. Gangal, Counsel for
applicant.

None for the respondents.

As the case has come from Sine-die
list only recently, at the request of
the applicant case is adjourned
to 13-3-94

(MS. L. SIVANATHAN)
M(S)

(M.R. KOLHATKAR)
M(A)

As per course
dt. 30/3/94
but
29/3/94

Notice dtd. 3.12.93
 Issued to applicant
 recd. back message
 under posted remark
 "Not found a given
 address"
 MD

30/3/94

Mr. Divyaji A. for the
 applicant Mr. Subodh Joshi A.
 for the results.
 By court adjourned to
 30/6/94.
 The case is to be listed
 with 04 44/40 & 747/87

Mickell
 (M.A. KICHATHA) m (A)
 (M.S. Deshpande) m

Date: 30/6/94 Tribunal

Applicant in person / by Mr. Subodh Joshi
 Advocate / Respondent by Mr. Subodh Joshi
 Council: Mr. Subodh Joshi is sufficient for court adjourned
 The matter adjourned to 11/8/94 for final hearing

Dy. Registrar

Per Tribunal Date: 11/8/94

Applicant in person / by Mr. Subodh Joshi
 Advocate / Respondent by Mr. Subodh Joshi
 Council: As Mr. Subodh Joshi is still a hospitalised
 The matter adjourned to 22/9/94 for final hearing

Dy. Registrar

26.9.1994

Mr. D.V. Gangal, counsel for
 the applicant.
 Mr. Subodh Joshi, counsel for
 the Respondents.

The learned Counsel for the
 applicant submits that the applicant
 had completed 21 years and 7 months
 of service with the Respondent and
 he resigned from the Railway Service
 with effect from 8.7.1986. In this
 connection, he draws our attention to

(contd.)

center
Railway Board, letter dated 9.11.1977 wherein the case of Voluntary Retirement scheme after qualifying service of 20 years where maximum weightage of 5 years qualifying service in application subject to conditions stipulated in Para A12.

In the light of the above, he concedes that since the applicant has resigned in the year 1966 and the aforesaid circular has come into operation in the year 1977, he cannot get any benefit of the aforesaid circular.

In the light of the above, since he has not completed 30 years of service, the benefit of pension cannot be granted to him.

Accordingly, the order is dismissed.

M. K. Kulkarni
(M. K. KOLHATKAR)
MEMBER (A)

(B. S. HEGDE)
MEMBER (J)

Order/Judgement despatched to Applicant/Respondent (s) on 21/10/77
26/10/77

Order dated 26/10/77 read back uncorrected with postal charges
14/11/77
#